

(CSC) was developed under the auspices of International Atomic Energy Agency (IAEA). India has signed the CSC in Vienna on 27 October, 2010. The Convention has not yet been ratified by India.

#### **Uranium reserves in the country**

2484. SHRI MANGALA KISAN: Will the PRIME MINISTER be pleased to state:

- (a) the quantum of uranium reserves in the country;
- (b) whether it is a fact that country is passing through uranium crisis as a result of which nuclear reactors are likely to be affected;
- (c) whether Government has conducted any survey on availability of atomic and nuclear minerals in the country; and
- (d) if so, whether Government is working on a plan for production of uranium from country's reserves and their optimum utilization with a view to achieve self-reliance in the field of nuclear energy?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) The Atomic Minerals Directorate for Exploration and Research (AMD), a constituent Unit of the Department of Atomic Energy has established 1,49,654 tonnes of Uranium resources as on 31.10.2010.

(b) The indigenous uranium is presently not available in the required quantity as a result of which nuclear power reactors fuelled by indigenous uranium are being operated at about 70% of their rated power.

- (c) Yes, Sir.
- (d) Yes, Sir.

#### **Nuclear energy plants in Andhra Pradesh**

2485. SHRI M.V. MYSURA REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Government is planning to start two nuclear energy plants in Andhra Pradesh;
- (b) if so, the details thereof;
- (c) the estimated investment required for the above two plants;
- (d) whether the State Government of Andhra Pradesh has given its consent for the above plants;
- (e) if not, the reasons therefor; and
- (f) the plan of action to pool the resources and execute the above projects in the State?